



**CWPIL No. 3 of 2020 a/w
CWP No. 2795 of 2021**

CWPIL No. 3 of 2020

01.06.2021

Present: Court on its own motion.

Mr. Ajay Vaidya, Sr. Additional Advocate General for the respondent-State.

Mr. Balram Sharma, ASGI for the respondent-Union of India.

Mr. Bimal Gupta, Sr. Advocate with Ms. Poonam Mogta, Advocate for the intervener.

Mr. Yogesh K. Chandel, Advocate for the intervener.

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Mr. B.N. Misra, Sr. Advocate with Ms. Vandna Misra and Ms. Sneh Bhimta, Advocates for the petitioner.

Mr. Ajay Vaidya, Sr. Additional Advocate General for the respondent-State.

Mr. Balram Sharma, ASGI for the respondent-Union of India.

Mr. Bimal Gupta, learned Senior Counsel, submits that ICU beds at Hamirpur and Kinnaur Districts are deficient and cannot cater to the needs of patients of such districts. In this regard, learned Senior Additional Advocate General submits that sufficient ICU beds would be made available in all the Districts and necessary steps in this regard would be taken within shortest possible time.

2. Mr. B.N. Misra, learned Senior Counsel while referring to the judgment of the Hon'ble Apex Court reported in (2020) 7 SCC 145, particularly paras No. 8, 12 and 13 has submitted that as per directions issued by the Hon'ble apex Court all the State Governments should consider or constitute Expert's Committees. Learned Senior Additional Advocate General has submitted that he

will look into the matter and, in case, Expert Committee has not yet been constituted, then it would be constituted at the earliest. If the Expert Committee is already constituted, it is directed that the State Government should look into the judgment of the Hon'ble Apex Court with regard to constitution of the Expert Committee as per the directions contained therein.

3. The second submission of learned Senior Counsel is with regard to installation of CCTV cameras. It is further submitted that these CCTV cameras footage be made available to the Expert Committee/Expert Body to review the situation.

4. In this regard, the State Government is directed to comply with the directions issued by the Hon'ble apex Court in order to make available the footage to the Expert Committee for stepping up or ramping up the situation, wherever it is not installed. Wherever the CCTV cameras are installed, it is to be ascertained whether the same are functioning and in case it is functioning, CCTV footages periodically be placed before the Expert's Committee/Expert Bodies to make observations periodically. The State Government is also directed to comply with the directions issued by the Hon'ble apex Court in para No. 14.1.2 of the judgment referred to supra.

Call this matter for further orders on 16.06.2021.

(L. Narayana Swamy)
Chief Justice

June 01, 2021
(naveen)

(Anoop Chitkara)
Judge